



ITEM NO.39 COURT NO.12 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 4716-4717/2025

HARI SHANKAR RAI Appellant(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

(IA No. 9801/2026 - SUSPENSION OF
SENTENCE)

Date : 27-02-2026 This matter was called
on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Venkat Narayan, Adv.
Mr. Beenu Sharma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A. No. 9801/2026

Given the fact that the incident in question dates back to the year 1979 and the High Court has enhanced the conviction and sentence from Section 304 of the Indian Penal Code, 1860 to Section 302 thereof, we are of the opinion that the appellant/applicant, Hari Shankar Rai, who is presently aged about 65 years, would be entitled to grant of suspension of sentence and consequential release on bail.

The appellant/applicant, Hari Shankar Rai, is, accordingly, ordered to be released on such appropriate terms and conditions, as may be fixed by the trial Court pending consideration of these appeals.

The application is, accordingly, disposed of.

List the appeals for hearing on

**05.08.2026 in the list of regular hearing
matters.**

**(DEEPAK GUGLANI)
AR-cum-PS**

**(PREETI SAXENA)
COURT MASTER (NSH)**